

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 594 of 2019**

**IN THE MATTER OF:**

**Venkateshwara Capital Management Ltd.**

**...Appellant**

**Versus**

**Religare Finvest Ltd.**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Shreyans Singhvi, Advocate**

**O R D E R**

**30.05.2019** Learned counsel for the Appellant sought permission to withdraw this appeal to move again before this Appellate Tribunal against the order of admission.

Prayer is allowed with liberty aforesaid, subject to limitation, if any applicable.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc